Hospital and other Institutions redressal Grievances of Employees Bill and Trade Union Industrial Disputes Act (Amendment) Bill

1271. PROF. SOURENDRA* BHATTACHARJEE: Will the Minister of LABOUR be pleased to state:

(a) whether th© Minister's attention has been drawn to the widespread protest from cross sections of working class and other sectionr of professional classes including teachers, educational workers, Doctors, hospital workers, Research scholars etc. against the Hospital and other Institutions (Redressal of Grievances) of Employees, Bill and the Trades Union and Industrial Disputes Act (Amendment) Bill; and

(b) whether Government would withdraw the Bills in deference to the popular protest against thesse bills?

THE MINISTER OF LABOUR (SHRI BINDESHWARI DUBEY): (a) and (b) Divergent views have been expressed on the various provisions of the said Bill. However, as these Bills "are now before Parliament, the viewpoints expressed there. (-,! will, no doubt, be raised during the discussions in Parliament and dealt with there.

राष्ट्रीय फिल्म नीति

1272. श्री सन्तोष बागड़ोदिया : क्या सूचना और प्रसारण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि भारतीय फिल्म महासंघ ने दूरदर्शन के कायकरण के संबंध में हाल ही में एक ज्ञापन दिया है ; यदि हां, तो उसका ब्यौरा क्या है ;

(ख) सरकार द्वारा फिल्म उद्योग की कठिनाइयों पर विचार करने और उन्हें सुलझाने के तरीके निकालने के लिये क्या कार्यवाही की जा रही है ; और

(ग) क्या सरकार एक राष्ट्रीय फिल्म नीति बनाने का विचार रखती है ; यदि हां, तो कब तक और यदि नहीं, तो उसके क्या कारण हैं ?

संसदीय कार्य मंत्री तथा सूचना और प्रसारण मंत्री (श्री एच.के.एल. भगत) : (क) सरकार को हाल ही में भारतीय फिल्म महासंघ से एक पत्र प्राप्त हुआ था। महासंघ ने दूरदर्शन पर फिल्मों के टेलीकास्ट के लिये रायल्टी की दरों को बढ़ाने की मांग की। उन्होंने यह भी इच्छा व्यक्त की कि सरकार को टेलीकास्ट के लिये फिल्मों का चयन करने की प्रक्रिया में फिल्म उद्योग को भी शामिल करना चाहिये ।

(ख) सरकार ने हाल ही में क्षेत्रीय केन्द्रों से फीचर फिल्मों के टेलीकास्ट के लिए दरें संशोधित की हैं। बच्चों की फिल्में, डाक्युमेंटरी फिल्में तथा चित्रहार किस्म के कार्यक्रमों में गीत और नृत्य के अनुक्रमों के टेलीकास्ट की दरों में भी हाल ही में संशोधन किया गया है । फिल्मों की चयन समिति से, जाने माने गैर सरकारी व्यक्ति पहले ही संबद्ध हैं ।

(ग) इस मामले पर संपूर्ण माध्यम नीति के भाग के रूप में ध्यान दिया जायेगा ।

Houses/flats allotted to political parties in Delhi

1273. SHRI YASHWANT SINHA-Will, the M]ini'ster of URBAN DEVELOPMENT be pe&sed to refer to reply to . Unstarred Question 1090 ; given in the Rajya Sabha on the 6th May 1988 and state:

(a) the number of houses/flats allotted to each political party separately for residential and office purposes; and

(b) the similar figures fee allotments made by Delhi administration for accommodation under it's control?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH): (a) A statement is enclosed *(See below)*.

(b) Nil.

Statement

S.No.	Name of the party	Particulars cf accommodation
1	2	3
. 1	All India Congress Committee(I)	. 3, Raisina Road and 1, Talkatora Rond, 5, Raisina Road.
2	Janata Party	3, South Avenue Lane.
3	INTUC	1-B, Maulana Azad Road.
4	B.J.P. :	H> Ashoka Road.
5	Lok Dal	15, Windsor Place.
6	D.P.C.C.fl)	2, Talkatora Road.
7	Delhi Mazdoor Congress	1S-C, Market Road.

Accommodation allotted to Political Parties for residential purposes.

1	Lok Dal .	Suite No. 1, 2 and S. Qr. No. 65, V.P. House.
2	cpr(M) .	Suite No. 8 and 14, V.P. House.
3	B.J.P.	Suite No. 24 and 523, servant Qr, 56, V.P. House.
4	Janata Party	. Suite No. 115, V.P. House , 416, V.P. House, 418 V.P, House,
5	CPI	Suite No. 119, 201-A & 309, V.P.' House.
6	DMK	Suite No. 212, V.P. House.
7	Dinrmratic Socialist Party***	Suite No, 310 , V.P. House.
8	A.I.A.D.M.K.	Suite No. 513, V.P. House.
9	Congress Party in Parliament	YZ-43, Sarojini Nagar, C-401 & 402, Albart Square.

"» AW9ma>iation place! at the disposal of the Congress Party in Parliament.

S. IV/209. R.K. Puram.

S. IV/181, R.K. Puram.

S. IV/892, R.K. Puram.

J. 5s6, Mandir Marg.

896, B.K.S. Marg.

80-H, S. IV/DIZ Area.

81-M, S. IV/DIZ Area.

74-B, S. IV/DIZ Area.

♦**D.S,P, Party has ceased to exist. Hence action has been initiated the to ge t suite vacated.